

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 132/MP/2021

- Subject : Petition under Section 79(1)(k) of the Electricity Act, 2003 and Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Regulations 3, 7, 14 and 15 of the Central Electricity Regulatory Commission (Terms and Conditions for recognition and issuance of Renewable Energy Certificate for Renewable Energy Generation) Regulations, 2010 seeking condonation of delay in complying with the procedure for issuance of Renewable Energy Certificates for the month of February, 2020 and to further direct the Respondent to issue the certificates due to the Petitioner.
- Date of Hearing : 3.9.2021
- Coram : Shri P. K. Pujari, Chairperson
Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Petitioner : Urjankur Shree Tatyasaheb Kore Warana Power Company Limited (USTKWPCCL)
- Respondents : National Load Despatch Centre (NLDC) and Anr.
- Parties Present : Shri Piyush Joshi, Advocate, USTKWPCCL
Ms. RV Anuradha, Advocate, USTKWPCCL
Ms. Sumiti Yadava, Advocate, USTKWPCCL
Shri Kailash Chand Saini, POSOCO
Shri Ashok Kumar, POSOCO

Record of Proceedings

Case was called out for virtual hearing.

2. Learned counsel for the Petitioner submitted that the present Petition has been filed, *inter alia*, seeking condonation of delay of 11 hours in making the online application to the Respondent No.1, NLDC for issuance of Renewable Energy Certificates ('RECs') and direction to NLDC to issue 5,446 RECs to the Petitioner for the month of February 2020. Learned counsel submitted that since the Energy Injection Report for the month of February 2020 was received on the very last date (i.e. 31.8.2020), the requisite application to NLDC for issuance of RECs could only be sent on 1.9.2020, thereby resulting in delay of 11 hours in submission of the application. Learned counsel also added that the Commission in its various orders has condoned the delay in complying with the procedure for issuance of the RECs.
3. After hearing the learned counsel for the Petitioner, the Commission ordered as:
- a. Admit. Issue notice to the Respondents.

- b. The Petitioner to serve copy of the Petition on the Respondents immediately, if not already served and the Respondents to file their reply, if any, by 20.9.2021 after serving copy of the same to the Petitioner, who may file its rejoinder, if any, by 30.9.2021; and
 - c. Parties to comply with above direction within the specified timeline and no extension of time shall be granted.
4. The Petition shall be listed for hearing in due course for which separate notice will be issued.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**